

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 19
(IB)-455(PB)/2017

IN THE MATTER OF:

Assets Care And Reconstruction Enterprise Petitioner/Applicant
Limited

v.

M/s. Forging Pvt. Ltd.

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code, 2016 in Liq.

Order delivered on 09.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Ex- : Mr. Ramesh Singh, Sr. Adv., Mr. Akshay Ringe, Ms.
Management Shelly Singh, Adv.
For the Financial : Mr. P. Nagesh, Sr. Adv., Mr. Karan Luthra, Mr.
Creditor Akshay Sharma, Mr. Naman Gowda, Adv.
For the Liquidator : Mr. Udit Gupta, Ms. Prachi Gupta, Adv.
Mr. Sajeve Bhushan Deora, Adv.

ORDER

CA-2092/2019

Ld. Sr. Counsel Mr. P. Nagesh appeared on behalf of the
Financial Creditor and submitted the list of dates & events.

Liquidator Mr. Sajeve Bhushan Deora also appeared in person.

For continuation of arguments, at request and with consent of
the parties, list the matter along with the other pending
applications for a physical hearing **on 01.05.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)